

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL (SZ)
Appeal No. 56/2025

In the Matter of

M/s GMS Bags Biotech Private Limited

...Appellants (s)

And

Chairman, KSPCB & Ors

...Respondents

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Place : Bangalore
Date : 18.03.2026



Advocate for Respondent KSPCB

A. Mahesh Chowdhary

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL (SZ)

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M/s GMS Bags Biotech Private Limited

...Appellants (s)

And

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...Respondents

AFFIDAVIT

I, Rudresh Murthy M, S/o Manchaiah, aged about 57 years, the senior environmental officer and representative of Karnataka State Pollution Control Board having its office at 1st to 5th Floor, # 49, Church Street, Bangalore – 560001, Karnataka, the Respondent No.1, do hereby solemnly affirm, and state as follows:

1. I am duly authorised to swear this affidavit on behalf of Respondent No. 1 – Karnataka State Pollution Control Board, and as such am well acquainted with the facts and circumstances of the present case based on official records of the Board.
2. I state that the present appeal has been filed challenging the Consent for Operation (CFO) withdrawal order issued by the Board's Environmental Officer, Davanagere, vide No. KSPCB/RO(DVG)/1369/2025-26/836, whereby the CFO earlier granted to the Appellant vide No. AW-121562 dated 29.11.2022 (valid up to 31.12.2036) has been withdrawn with immediate effect under Section 27 of the Water (Prevention and Control of Pollution) Act, 1974.
3. I state that by order dated 26.09.2025 in the present appeal, this Hon'ble Tribunal recorded the Appellant's contention that it manufactures bags of various sizes using non-woven polypropylene fabric of more than 60 GSM, and that it does not manufacture banned single-use plastic carry bags of less than 60 GSM.

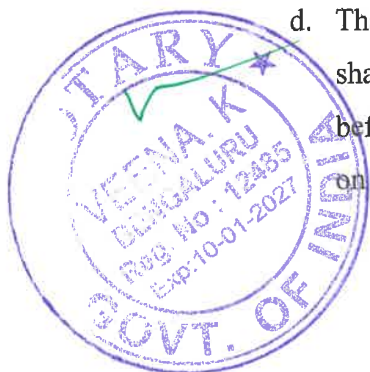


**Senior Environmental Officer
Karnataka State Pollution Control Board
Bengaluru.**

4. I state that this Hon'ble Tribunal was pleased to grant an interim stay on the impugned closure order, specifically observing that in the event the Appellant was found indulging in the use or manufacture of banned single-use plastic carry bags, the impugned order shall automatically stand revived.
5. I state that in view of the above conditional interim order and in discharge of its statutory functions, the Board caused an inspection of the Appellant's unit to be carried out on 30.01.2026. The said inspection report dated 30.01.2026 has been filed before this Hon'ble Tribunal as Document No. 1 along with a memo dated 31.01.2026.

A. Genesis for withdrawal of consent

6. I state that Appellant, M/s GMS Bags Biotech Private Limited, operates a unit at #260, Rastemachikere village, Jagalur Taluk, Davanagere District – 577 528, compostable packing material and plastic packing material (labelling), cotton bags (only stitching and digital printing), non-woven packing material (labelling and printing), paper bags (only gumming, pasting (no manufacturing process), and digital printing).
7. There were specific conditions attached to the CFO, including, in particular:
 - a. That the Appellant shall adhere strictly to the Plastic Waste Management Rules, 2016;
 - b. That there shall be no production of any banned plastic products as per the Karnataka State Government Notification No. FEE 17 EPC 2012 dated 11.03.2016;
 - c. That there shall not be any increase in, or change of, production without prior permission of the Board;
 - d. That manufacture of compostable plastic integral packaging materials shall be as per IS-ISO 17088. It shall be certified by CIPET and CPCB before manufacture, and the CPCB certification number shall be printed on compostable bags.



[Signature] 18/3/26
 Senior Environmental Officer
 Karnataka State Pollution Control Board
 Bengaluru.

8. I state that the appellant's unit was inspected by the Environmental Officer of the Board's Regional Office, Davanagere, on 22.07.2025, and the following observations were made:
- a. The unit was in operation at the time of inspection, and the Appellant was engaged in the production of non-woven polypropylene carry bags.
 - b. The Appellant was found to be cutting, printing and sealing non-woven polypropylene carry bags of different sizes.
 - c. A huge quantity of non-woven fabric rolls was stored inside the industrial premises.
 - d. The following machinery was installed in the unit: sheet cutting machine, side cutting machine, die-cutting machine, four-colour flex printing machines, offset printing machine, and a leader machine (not in use), in addition to a 125 kVA DG set with acoustic enclosure but without adequate chimney provision.
9. I further state that it was also recorded that, contrary to the activities for which CFO had been granted, the Appellant was not engaged in manufacturing compostable packing material and plastic packing material, in stitching cotton bags, and was not engaged in gumming and pasting of paper bags, and had not stored cotton fabric materials, paper rolls or raw materials for compostable and plastic packing material in the industrial premises. Instead, the Appellant was only engaged in the production of non-woven polypropylene carry bags, even though the CFO was merely responsible for the labelling and printing of non-woven packing material of 40 MT per month and not for manufacturing non-woven polypropylene carry bags as such.
10. I state that in view of the above statutory framework and the inspection findings, the Board considered that the Appellant was in serious violation on two distinct and independent grounds, both of which fully justify withdrawal of the CFO:




18/3/26
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- a. **Violation of CFO scope and specific conditions:** The Appellant has materially deviated from the activities for which consent was granted. Instead of confining itself to labelling and printing on non-woven packing material, paper bags and cotton bags, and the manufacture of compostable packing materials with due certification, the Appellant has switched to, and is exclusively engaged in, the manufacture of non-woven polypropylene carry bags.
- b. **Engagement in manufacture of banned non-woven polypropylene carry bags in Karnataka:** As noted above, manufacture of non-woven polypropylene carry bags in Karnataka is explicitly banned under the Notification dated 11.03.2016, which includes non-woven polypropylene within the definition of plastic and imposes a total prohibition on manufacture, supply, storage, transport, sale and distribution of plastic carry bags in the State.

B. Complete Ban in Karnataka under Notification dated 11.03.2016

11. I state that the Government of Karnataka, Forest, Ecology and Environment Secretariat, has issued Notification No. FEE 17 EPC 2012, dated 11.03.2016, in exercise of powers under Section 5 of the Environment (Protection) Act, 1986. The Notification records that plastic carry bags and other plastic items used in daily life cause short and long-term environmental damage and health hazards, and that plastic waste blocks gutters, sewers, and drains and pollutes water bodies in urban areas. A copy of the notification dated 11.03.2016 is enclosed as **Document No.1** for the kind perusal of this Hon'ble Court.
12. I state that the notification, after referring to Article 48-A of the Constitution of India and the environmental problems caused by plastic, imposes a ban on the manufacture, supply, sale and use of a wide range of plastic items in the entire State of Karnataka, including:

- a. Plastic carry bags,



[Signature] 18/3/26
 Senior Environmental Officer
 Karnataka State Pollution Control Board
 Bengaluru.

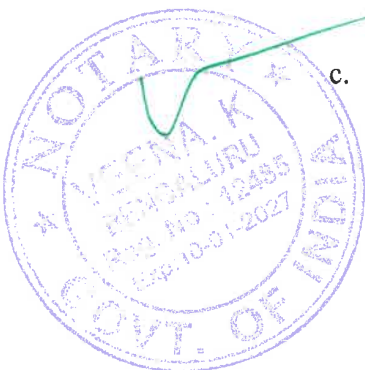
- b. Plastic banners and plastic buntings,
- c. Flex, plastic flags, plastic plates, plastic cups, plastic spoons, cling films and plastic sheets used for spreading on the dining table,
- d. All the above items are made of thermocol, and
- e. Plastic which uses plastic micro-beads.

13. Clause 1 of the Notification unequivocally directs that no person including shopkeeper, vendor, wholesaler, retailer, trader, hawker or salesman shall use plastic carry bags, banners, buntings, flex, flags, plates, cups, spoons, cling films and plastic sheets used for spreading on dining table, “irrespective of thickness”, including items made of thermocol and plastic which use plastic micro-beads. It further provides that no industry or person shall manufacture, supply, store, transport, sell and/or distribute such plastic carry bags and other listed items.

14. The Notification defines “plastic” in very wide terms, to include, inter alia, non-woven polypropylene and related polymers. The explanatory clause specifically refers to polypropylene (PP), non-woven polypropylene, multi-layered co-extruded polymers and other common plastics such as polyethylene (PE), polyvinyl chloride (PVC), high and low density polyethylene (HDPE and LDPE), polystyrene (PS), poly terephthalate (PT) and poly methyl methacrylate (PMM). Thus, non-woven polypropylene carry bags clearly fall within the ambit of “plastic carry bags” and “plastic” as defined and are fully covered by the State-wide prohibition imposed by the Notification dated 11.03.2016, irrespective of thickness or GSM.

15. The Notification carves out only limited and specific exemptions, for example:

- a. Plastic carry bags manufactured exclusively for export against confirmed export orders in units located in SEZs and EOUs,
- b. Plastic bags forming an integral part of packaging in which goods are sealed before use at manufacturing/processing units,
- c. Plastic bags and sheets used in forestry and horticulture nurseries against orders from the Government or concerned firms, and



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d. Plastic used for packing milk and milk products (dairy products).

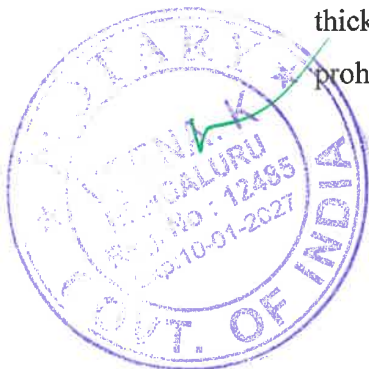
16. None of these exemptions applies to the Appellant's manufacture of non-woven plastic carry bags for domestic use.

C. Position under Plastic Waste Management Rules and MoEF & CC Press Release

17. I state that the Ministry of Environment, Forest and Climate Change (MoEF&CC) has notified the Plastic Waste Management Amendment Rules, 2021 on 12.08.2021. These amendments, inter alia, prohibit identified single-use plastic items with low utility and high littering potential with effect from 01.07.2022, prohibit the manufacture, import, stocking, distribution, sale, and use of plastic carry bags having a thickness less than 120 microns with effect from 31.12.2022, and prohibit non-woven plastic carry bags of less than 60 GSM with effect from 30.09.2021.

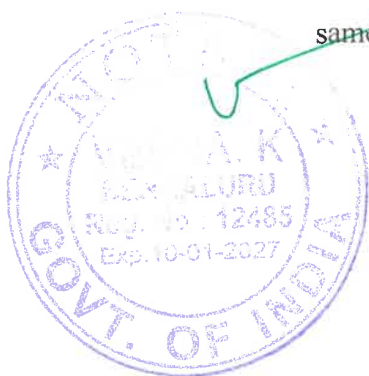
18. I state that a Press Release issued by the Press Information Bureau (PIB) of MoEF&CC dated 25.07.2024 summarises the above national regime and further clarifies that, over and above the Plastic Waste Management Rules, 2016 as amended, various States/UTs have issued their own notifications/orders imposing complete or partial bans on plastic carry bags and/or identified single-use plastic items, and an Annexure is provided listing such State-level measures. A copy of the press release is enclosed as **Document No.2.**

19. I state that in the said Annexure, Karnataka is expressly shown as a State with a "Complete ban", with the State Government notification identified as: "Date: 11-03-2016 Notification No.: FEE 17 EPC 2012. The same Annexure further records, under the Karnataka entry, that the State Government has "banned banners, buntings, carry bags (plastic & compostable), cups, cling films, flags, plates, spoons & sheets made of plastic or thermocol", thereby confirming that the ban is not limited to thickness specifications under the central PWM regime but is a complete prohibition in the State.



[Signature] 18/3/26
Senior Environmental Officer
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Bengaluru.

20. It is therefore submitted that while the Plastic Waste Management Rules, 2016 as amended in 2021 provide a national framework largely focused on handling, management and phased prohibition of certain single-use plastic items and plastic waste, the State of Karnataka has, by a separate and independent exercise of power under Section 5 of the Environment (Protection) Act, 1986, imposed a complete prohibition on manufacture, supply, sale, storage, transport and use of plastic carry bags (including non-woven polypropylene carry bags) in the State, subject only to narrow exemptions mentioned above.
21. Consequently, even though under the central PWM regime non-woven carry bags above 60 GSM may be permitted in jurisdictions without stricter State-level bans, in Karnataka, such manufacture and use is prohibited by virtue of the State Notification dated 11.03.2016, read with the MoEF&CC Press Release, which recognises Karnataka as a State with a complete ban on plastic carry bags.
22. I state that the Appellant has contended before this Hon'ble Tribunal that it manufactures non-woven polypropylene bags above 60 GSM and therefore does not fall within the category of banned single-use plastic carry bags. This contention, as recorded in the order dated 26.09.2025, appears to rely on the GSM-based thresholds in the PWM Rules and related guidelines. In the State of Karnataka, the following is to be considered:
- The State Notification of 11.03.2016 categorically prohibits plastic carry bags and specified plastic items "irrespective of thickness", and expressly covers plastics, including non-woven polypropylene, within the definition of "plastic".
 - The MoEF&CC Press Release's Annexure identifies Karnataka as having a "Complete ban" on manufacture, import, storage, transport, sale and usage of plastic carry bags in the whole State, pursuant to the same Notification No. FEE 17 EPC 2012 dated 11.03.2016



[Signature] 15/3/26
 Senior Environmental Officer
 Karnataka State Pollution Control Board
 Bengaluru.

23. I state that, therefore, irrespective of whether the Appellant's non-woven polypropylene carry bags are above or below 60 GSM, their manufacture and use as carry bags in Karnataka is prohibited by the State Notification, and such products squarely fall within the category of "banned single-use plastic carry bags" for issuance of closure order.
24. I state that in light of the above facts and circumstances, it is humbly prayed that this Hon'ble Tribunal may be pleased to dismiss the present appeal and uphold the closure order issued by the Respondent Board in the interest of justice and equity.

Place: Bangalore

Date: 18.03.2026

Identified by me,

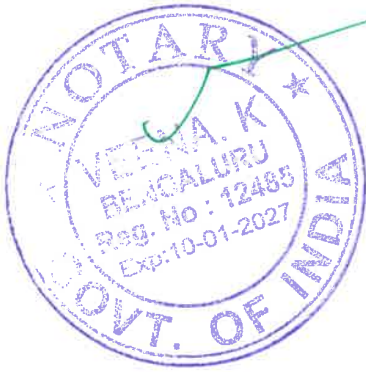
Advocate



DEPONENT

Senior Environmental Officer
Karnataka State Pollution Control Board
Bengaluru.

Sworn /Solemnly affirmed and signed before
on this 18 day of 3 2026 at Bengaluru
No. of Corrections 2 N.R.No. 1510 /20 26
Veena
VEENA. K, Advocate & Notary, Bengaluru





ಕರ್ನಾಟಕ ರಾಜ್ಯಪತ್ರ

ಅಧಿಕೃತವಾಗಿ ಪ್ರಕಟಿಸಲಾದುದು

ಬಿಶೇಷ ರಾಜ್ಯ ಪತ್ರ

ಭಾಗ- IVA	ಬೆಂಗಳೂರು, ಶುಕ್ರವಾರ, ಮಾರ್ಚ್ ೧೧, ೨೦೧೬ (ಪುಲ್ಗುಣ ೨೧, ಶಕ ವರ್ಷ ೧೯೩೭)	ನಂ. ೩೭೩
Part- IVA	Bengaluru, Friday, March 11, 2016 (Pulguna 21, Shaka Varsha 1937)	No. 373

ಆರಣ್ಯ, ಪರಿಸರ ಮತ್ತು ಜೀವವಿಕಾಸ ಸಚಿವಾಲಯ

ಅಧಿಸೂಚನೆ

ಸಂಖ್ಯೆ: ಅಪಜಿ 17 ಇಪಿಸಿ 2012, ಬೆಂಗಳೂರು, ದಿನಾಂಕ: 11.03.2016.

ಪ್ಲಾಸ್ಟಿಕ್ ಕ್ಯಾರಿಬ್ಯಾಗ್‌ಗಳು ಹಾಗೂ ದೈನಂದಿನ ಬಳಕೆಯಲ್ಲಿರುವ ಇತರೆ ಪ್ಲಾಸ್ಟಿಕ್ ವಸ್ತುಗಳು ಅಲ್ಲಾವಧಿ ಹಾಗೂ ದೀರ್ಘಾವಧಿಯಲ್ಲಿ ಪರಿಸರಕ್ಕೆ ಹಾನಿಯನ್ನು ಮತ್ತು ಆರೋಗ್ಯಕ್ಕೆ ಅಪಾಯವನ್ನು ಉಂಟುಮಾಡಲು ಕಾರಣವಾಗಿರುತ್ತದೆ.

ಭಾರತದ ಸಂವಿಧಾನದ ಕಲಂ-48ಎ ಅನ್ವಯ, ಪ್ರತಿ ರಾಜ್ಯ ಸರ್ಕಾರವೂ ಪರಿಸರದ ಮಟ್ಟವನ್ನು ಉತ್ತಮಪಡಿಸುವ ಜವಾಬ್ದಾರಿಯನ್ನು ಹೊಂದಿರುತ್ತದೆ.

ಪ್ಲಾಸ್ಟಿಕ್ ಕ್ಯಾರಿಬ್ಯಾಗ್, ಪ್ಲಾಸ್ಟಿಕ್ ಭಿತ್ತಿಪತ್ರ, ಪ್ಲಾಸ್ಟಿಕ್ ತೋರಣ, ಪ್ಲೆಕ್ಸ್, ಬಾವುಟ, ಪ್ಲಾಸ್ಟಿಕ್ ತಟ್ಟೆ, ಪ್ಲಾಸ್ಟಿಕ್ ಲೋಟ, ಪ್ಲಾಸ್ಟಿಕ್ ಚಮಚಗಳು, ಕ್ಲಿಂಗ್ ಫಿಲ್ಮ್ ಮತ್ತು ಉಟದ ಮೇಜಿನ ಮೇಲೆ ಹರಡುವ ಪ್ಲಾಸ್ಟಿಕ್ ಹಾಳೆಗಳು ಮತ್ತು ಥರ್ಮೋಕೋಲ್‌ನಿಂದ ತಯಾರಾದ ವಸ್ತುಗಳ ವ್ಯಾಪಕ ಬಳಕೆಯಿಂದಾಗಿ ಪರಿಸರಕ್ಕೆ ಹಾನಿ ಹಾಗೂ ಮಾನವ ಮತ್ತಿತರ ಪ್ರಾಣಿಗಳ ಆರೋಗ್ಯಕ್ಕೆ ಅಪಾಯ ಉಂಟಾಗುತ್ತಿರುವುದು ಸರ್ಕಾರದ ಗಮನಕ್ಕೆ ಬಂದಿರುತ್ತದೆ.

ಪ್ಲಾಸ್ಟಿಕ್ ಪ್ಲಾಜ್ಡುಗಳು ಬೆರಂಡಿಗಳ, ಮೋರಿಗಳ ಮತ್ತು ಒಳಚರಂಡಿಗಳ ಸರಾಗ ಹರಿವಿಗೆ ತಡೆಯನ್ನು ಉಂಟುಮಾಡುವುದರ ಜೊತೆಗೆ ನಗರ ಪ್ರದೇಶಗಳಲ್ಲಿನ ಜಲಕಾಯಗಳ ಮಾಲಿನ್ಯಕ್ಕೆ ಕಾರಣವಾಗುತ್ತಿರುವುದನ್ನು ಗಮನಿಸಲಾಗಿದೆ.

ಆದುದರಿಂದ, ಇಂತಹ ಸಮಸ್ಯೆಗಳು ಜನಸಾಮಾನ್ಯರ ನೋವಾಗದಂತೆ ಪರಿಣಾಮಕಾರಿಯಾಗಿ ತಡೆಯುವ ದೃಷ್ಟಿಯಿಂದ, ರಾಜ್ಯ ಸರ್ಕಾರಕ್ಕೆ ಪ್ರದತ್ತವಾಗಿರುವ ಪರಿಸರ (ಸಂರಕ್ಷಣೆ) ಕಾಯಿದೆ 1986ರ ಸೆಕ್ಷನ್ 5ರಲ್ಲಿನ ಅಧಿಕಾರವನ್ನು ಚಲಾಯಿಸಿ ಪ್ಲಾಸ್ಟಿಕ್ ಕ್ಯಾರಿಬ್ಯಾಗ್, ಪ್ಲಾಸ್ಟಿಕ್ ಭಿತ್ತಿಪತ್ರ, ಪ್ಲಾಸ್ಟಿಕ್ ತೋರಣ, ಪ್ಲೆಕ್ಸ್, ಬಾವುಟ, ಪ್ಲಾಸ್ಟಿಕ್ ತಟ್ಟೆ, ಪ್ಲಾಸ್ಟಿಕ್ ಲೋಟ, ಪ್ಲಾಸ್ಟಿಕ್ ಚಮಚ, ಕ್ಲಿಂಗ್ ಫಿಲ್ಮ್ ಮತ್ತು ಉಟದ ಮೇಜಿನ ಮೇಲೆ ಹರಡುವ ಪ್ಲಾಸ್ಟಿಕ್ ಹಾಳೆ ಹಾಗೂ ಥರ್ಮೋಕೋಲ್ ಮತ್ತು ಪ್ಲಾಸ್ಟಿಕ್ ಮೈಕ್ರೋ ಬೀಡ್ಸ್‌ನಿಂದ ತಯಾರಾದಂತಹ ಮೇಲ್ಕಂಡ ವಸ್ತುಗಳ ತಯಾರಿಕೆ, ಸರಬರಾಜು ಮತ್ತು ಬಳಕೆಯನ್ನು ನಿಷೇಧಿಸಿ ಸರ್ಕಾರ ಈ ಕೆಳಗಿನ ನಿರ್ದೇಶನವನ್ನು ಹೊರಡಿಸಿದೆ. ಈ ಅಧಿಸೂಚನೆ ರಾಜ್ಯಪತ್ರದಲ್ಲಿ ಪ್ರಕಟಗೊಂಡ ದಿನಾಂಕದಿಂದ ಜಾರಿಗೆ ಬರುತ್ತದೆ.

ನಿರ್ದೇಶನ

- ಯಾವುದೇ ವ್ಯಕ್ತಿ, ಅಂಗಡಿ ಮಾಲೀಕ, ಮಾರಾಟಗಾರ, ಸಗಟುಮಾರಾಟಗಾರ ಅಥವಾ ಚಿಲ್ಲರೆವ್ಯಾಪಾರಿ, ವ್ಯಾಪಾರಿ ಮತ್ತು ಮಾರಾಟಗಾರರು, ಯಾವುದೇ ದಪ್ಪದ ಯಾವುದೇ ರೀತಿಯ ಪ್ಲಾಸ್ಟಿಕ್ ಕ್ಯಾರಿಬ್ಯಾಗ್, ಪ್ಲಾಸ್ಟಿಕ್ ಭಿತ್ತಿಪತ್ರ, ಪ್ಲಾಸ್ಟಿಕ್ ತೋರಣ, ಪ್ಲೆಕ್ಸ್, ಪ್ಲಾಸ್ಟಿಕ್ ಬಾವುಟ, ಪ್ಲಾಸ್ಟಿಕ್ ತಟ್ಟೆ, ಪ್ಲಾಸ್ಟಿಕ್ ಲೋಟ, ಪ್ಲಾಸ್ಟಿಕ್ ಚಮಚ, ಕ್ಲಿಂಗ್ ಫಿಲ್ಮ್ ಮತ್ತು ಉಟದ ಮೇಜಿನ ಮೇಲೆ ಹರಡುವ ಪ್ಲಾಸ್ಟಿಕ್ ಹಾಳೆ ಹಾಗೂ ಥರ್ಮೋಕೋಲ್ ಮತ್ತು ಪ್ಲಾಸ್ಟಿಕ್ ಮೈಕ್ರೋ ಬೀಡ್ಸ್‌ನಿಂದ ತಯಾರಾದಂತಹ ಮೇಲ್ಕಂಡ ವಸ್ತುಗಳ ಬಳಕೆಯನ್ನು ರಾಜ್ಯದಾದ್ಯಂತ ನಿಷೇಧಿಸಲಾಗಿದೆ. ಮುಂದುವರೆದು, ಯಾವುದೇ ಕೈಗಾರಿಕೆ ಅಥವಾ ವ್ಯಕ್ತಿ ಯಾವುದೇ ದಪ್ಪದ ಯಾವುದೇ ರೀತಿಯ ಪ್ಲಾಸ್ಟಿಕ್ ಕ್ಯಾರಿಬ್ಯಾಗ್, ಪ್ಲಾಸ್ಟಿಕ್ ಭಿತ್ತಿಪತ್ರ, ಪ್ಲಾಸ್ಟಿಕ್ ತೋರಣ, ಪ್ಲೆಕ್ಸ್, ಪ್ಲಾಸ್ಟಿಕ್

ಬಾವುಟ, ಪ್ಲಾಸ್ಟಿಕ್ ತಟ್ಟೆ, ಪ್ಲಾಸ್ಟಿಕ್ ಲೋಟ, ಪ್ಲಾಸ್ಟಿಕ್ ಚಮಚ, ಕ್ಲಿಂಗ್ ಫಿಲ್ಮ್ ಮತ್ತು ಉಟದ ಮೇಜಿನ ಮೇಲೆ ಹರಡುವ ಪ್ಲಾಸ್ಟಿಕ್ ಹಾಳೆ ಹಾಗೂ ಥರ್ಮೋಕೋಲ್ ಮತ್ತು ಪ್ಲಾಸ್ಟಿಕ್ ಮೈಕ್ರೋ ಬೀಡ್ಸ್‌ನಿಂದ ತಯಾರಾದಂತಹ ಮೇಲ್ಕಂಡ ವಸ್ತುಗಳ ತಯಾರಿಕೆ, ಸರಬರಾಜು, ಸಂಗ್ರಹಣೆ, ಸಾಗಾಣಿಕೆ, ಮಾರಾಟ ಮತ್ತು ವಿತರಣೆ ಮಾಡುವುದನ್ನು ರಾಜ್ಯಾದ್ಯಂತ ನಿಷೇಧಿಸಿದೆ.

ಪರಂತು, ಈ ಕೆಳಕಂಡ ಸಂದರ್ಭ ಮತ್ತು ಜಟುವಟಿಕೆಗಳಿಗೆ ಬಳಸುವ ಪ್ಲಾಸ್ಟಿಕ್ ವಸ್ತುಗಳಿಗೆ ಈ ಅಧಿಸೂಚನೆಯಿಂದ ವಿನಾಯಿತಿ ನೀಡಲಾಗಿದೆ.

- ಅ) ವಿಶೇಷ ಅರ್ಥಿಕ ವಲಯ (SEZ) ಮತ್ತು ರಫ್ತು ಉದ್ದೇಶಿತ ಘಟಕಗಳಲ್ಲಿ (EOU) ಸ್ಥಾಪಿತವಾದ ಪ್ಲಾಸ್ಟಿಕ್ ಉದ್ಯಮದಲ್ಲಿ ರಫ್ತು ಮಾಡುವ ಉದ್ದೇಶಕ್ಕಿಂದು ಪ್ರತ್ಯೇಕವಾಗಿ ಹಾಗೂ ರಫ್ತು ಆರ್ಡರ್ ಮೇರೆಗೆ ಉತ್ಪಾದಿಸಲ್ಪಡುವ ಪ್ಲಾಸ್ಟಿಕ್ ವಸ್ತುಗಳು.
 - ಆ) ಸಾಮಗ್ರಿಗಳನ್ನು ಬಳಸುವುದಕ್ಕೆ ಮೊದಲು ಉತ್ಪಾದನಾ/ಸಂಸ್ಕರಣಾ ಘಟಕಗಳಲ್ಲಿ ಪ್ಯಾಕ್ ಮಾಡಿ ಸೀಲ್ ಮಾಡಲು ಬಳಸುವ ಹಾಗೂ ಸಾಮಗ್ರಿಗಳ ಪ್ಯಾಕೇಜಿಂಗ್ ಮಾಡುವ ಸಂದರ್ಭದಲ್ಲಿ ಅವಿಭಾಜ್ಯವಾಗಿ ಉಪಯೋಗಿಸುವ ಪ್ಲಾಸ್ಟಿಕ್ ಬ್ಯಾಗ್‌ಗಳು.
 - ಇ) ಸರ್ಕಾರಿ ಇಲಾಖೆಗಳಿಂದ ಅಥವಾ ಇತರೆ ಸಂಬಂಧಪಟ್ಟ ಸಂಸ್ಥೆಗಳಿಂದ ಸ್ವೀಕೃತವಾದ ಆರ್ಡರ್‌ಗೆ ಎದುರಾಗಿ ಆರಣ್ಯ ಮತ್ತು ತೋಟಗಾರಿಕೆ ನರ್ಸರಿಗಳಲ್ಲಿ ಬಳಸುವ ಪ್ಲಾಸ್ಟಿಕ್ ಬೀಲಗಳು ಹಾಗೂ ಹಾಳೆಗಳು.
 - ಈ) ಹಾಲು ಮತ್ತು ಹಾಲು ಉತ್ಪನ್ನಗಳ (ಹೈನು ಉತ್ಪನ್ನಗಳು) ಪ್ಯಾಕಿಂಗ್‌ಗೆ ಬಳಸುವ ಪ್ಲಾಸ್ಟಿಕ್‌ಗಳು.
2. ಈ ನಿರ್ದೇಶನವನ್ನು ಕೆಳಗೆ ಪಟ್ಟಿಮಾಡಿರುವ ಅಧಿಕಾರಿಗಳು ಆಯಾ ಹುದ್ದೆಗಳಿಗೆ ನಿಯಮಾನುಸಾರ ಪ್ರದತ್ತವಾಗಿರುವ ಅಧಿಕಾರದಂತೆ ಅವರವರ ಕಾರ್ಯವ್ಯಾಪ್ತಿಯಲ್ಲಿ ಜಾರಿಗೊಳಿಸಬಹುದಾಗಿರುತ್ತದೆ:
- ಅ. ಬೃಹತ್ ಬೆಂಗಳೂರು ಮಹಾನಗರ ಪಾಲಿಕೆ ಆಯುಕ್ತರು, ಜಂಟಿ ಆಯುಕ್ತರುಗಳು, ಕಂದಾಯ ಅಧಿಕಾರಿಗಳು, ಪಾಲಿಕೆಯ ಎಲ್ಲಾ ಸಾರ್ವಜನಿಕ ಆರೋಗ್ಯಾಧಿಕಾರಿಗಳು ಮತ್ತು ಎಲ್ಲಾ ಅಭಿಯಂತರರು.
 - ಆ. ಎಲ್ಲಾ ಜಿಲ್ಲೆಗಳ ಜಿಲ್ಲಾಧಿಕಾರಿಗಳು.
 - ಇ. ರಾಜ್ಯದ ಎಲ್ಲಾ ನಗರ ಸಭೆ ಆಯುಕ್ತರು, ಮುಖ್ಯಾಧಿಕಾರಿಗಳು, ನಗರ ಸಭೆ ಆರೋಗ್ಯಾಧಿಕಾರಿಗಳು ಮತ್ತು ಎಲ್ಲಾ ಅಭಿಯಂತರರು.
 - ಈ. ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿಯ ಸಹಾಯಕ ಪರಿಸರ ಅಧಿಕಾರಿ, ಉಪ ಪರಿಸರ ಅಧಿಕಾರಿ, ಪರಿಸರ ಅಧಿಕಾರಿ ಮತ್ತು ಹಿರಿಯ ಪರಿಸರ ಅಧಿಕಾರಿಗಳು.
 - ಉ. ಕಂದಾಯ ಉಪ ವಿಭಾಗದ ಎಲ್ಲಾ ಸಹಾಯಕ ಆಯುಕ್ತರುಗಳು.
 - ಊ. ಎಲ್ಲಾ ತಾಲ್ಲೂಕುಗಳ ತಹಶೀಲ್ದಾರರು.
 - ಋ. ವಾಣಿಜ್ಯ ತೆರಿಗೆ ಇಲಾಖೆಯ ಎಲ್ಲಾ ಅಧಿಕಾರಿಗಳು.
 - ಎ. ಕಹಾರ ಮತ್ತು ನಾಗರಿಕ ಮೂರೈಕೆ ಇಲಾಖೆಯ ಎಲ್ಲಾ ಅಧಿಕಾರಿಗಳು.
 - ಐ. ಕೂಕ ಮಾಪನ ಮತ್ತು ಅಳತೆ ಇಲಾಖೆಯ ನಿಯಂತ್ರಕರು, ಉಪ ನಿಯಂತ್ರಕರು, ಪ್ರಾದೇಶಿಕ ಅಧಿಕಾರಿಗಳು.
3. ಈ ನಿರ್ದೇಶನವನ್ನು ಉಲ್ಲಂಘಿಸಿದ ಸಂದರ್ಭದಲ್ಲಿ ಕೆಳಕಂಡ ಅಧಿಕಾರಿಗಳು ಅಪರಾಧದ ಸ್ವರೂಪಕ್ಕೆ ಅನುಗುಣವಾಗಿ ಪರಿಸರ (ಸಂರಕ್ಷಣೆ) ಕಾಯಿದೆ, 1986ರ ಸೆಕ್ಷನ್ 19ರ ಅನ್ವಯ ಪ್ರದತ್ತವಾಗಿರುವ ಅಧಿಕಾರದಂತೆ ಈ ಅಧಿಸೂಚನೆಯನ್ನು ಉಲ್ಲಂಘಿಸಿದವರ ಮೇಲೆ ಆಯಾ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ಬರುವ ನ್ಯಾಯಾಲಯದಲ್ಲಿ ಮೊಕದ್ದಮೆಯನ್ನು ಹೂಡಲು ಕ್ರಮ ಜರುಗಿಸುವುದು.

- ಅ. ಸರ್ಕಾರದ ಕಾರ್ಯದರ್ಶಿ (ಪರಿಸರ ಮತ್ತು ಜೀವಿಕಾಸ್ಯ) ಆರಣ್ಯ, ಪರಿಸರ ಮತ್ತು ಜೀವವಿಶ್ವಾಸ್ತ ಇಲಾಖೆ.
- ಆ. ಎಲ್ಲಾ ಜಿಲ್ಲೆಗಳ ಜಿಲ್ಲಾಧಿಕಾರಿಗಳು
- ಇ. ಕಂದಾಯ ಇಲಾಖೆಯ ಎಲ್ಲಾ ಸಹಾಯಕ ಆಯುಕ್ತರುಗಳು.
- ಈ. ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿಯ ಅಭ್ಯಕ್ಷರು ಮತ್ತು ಸದಸ್ಯ ಕಾರ್ಯದರ್ಶಿಗಳು.
- ಉ. ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿಯ ಎಲ್ಲಾ ಪ್ರಾದೇಶಿಕ ಪರಿಸರ ಅಧಿಕಾರಿಗಳು.

ವಿವರಣೆ 1 - "ಪ್ಲಾಸ್ಟಿಕ್" ಎಂದರೆ ಪಾಲಿ ಪ್ರೊಪೈಲಿನ್ (PP), ನಾನ್-ಓವನ್ ಪಾಲಿ ಪ್ರೊಪೈಲಿನ್, ಮಲ್ಟಿ ಲೇಯರ್ಡ್ ಕೋ-ಎಕ್ಸ್ಟ್ರೂಡರ್ ಪಾಲಿ ಪ್ರೊಪೈಲಿನ್, ಪಾಲಿ ಇತಲಿನ್ (PE), ಪಾಲಿ ವಿನೈಲ್ ಕ್ಲೋರೈಡ್ (PVC), ಹೈ ಮತ್ತು ಲೋ ಡೆನ್ಸಿಟಿ ಪಾಲಿ ಇತಲಿನ್ (HDPE & LDPE), ಥರ್ಮೋಕೋಲ್ ಎಂದು ಕರೆಯಲ್ಪಡುವ ಪಾಲಿ ಸ್ಟಿರ್ನ್ (PS), ಪಾಲಿ

ಆಮ್ಲೈಡ್ (ನೈಲಾನ್), ಪಾಲಿ ಟೆರಫ್ಥಲೇಟ್ (PT), ಪಾಲಿ ಮೀಥೈಲ್ ಮೆಥಕ್ರಿಲೇಟ್ (PMM) ಮತ್ತು ಪ್ಲಾಸ್ಟಿಕ್ ಮೈಕ್ರೋ ಬೀಡ್ಸ್‌ಗಳಿಂದ ತಯಾರಾದ ಈ ನಿರ್ದೇಶನದಲ್ಲಿ ಹೆಸರಿಸಲ್ಪಟ್ಟಿರುವ ಎಲ್ಲಾ ವಸ್ತುಗಳು.

ವಿವರಣೆ 2 - "ಕ್ಯಾರಿಬ್ಯಾಗ್" ಎಂಬ ಪದಕ್ಕೆ ಪ್ಲಾಸ್ಟಿಕ್ ತ್ಯಾಜ್ಯ (ನಿರ್ವಹಣೆ ಮತ್ತು ನಿಭಾವಣೆ) ನಿಯಮಗಳು 2011ರ ನಿಯಮ 3 (ಬಿ)ರಲ್ಲಿ ನೀಡಿರುವ ವ್ಯಾಖ್ಯಾನವನ್ನು ಯಶಾವತ್ತಾಗಿ ಬಳಸುವುದು. ಈ ವ್ಯಾಖ್ಯಾನದಲ್ಲಿ ಯಾವುದೇ ಸಾಮಗ್ರಿಗಳನ್ನು ಬಳಸುವುದಕ್ಕೆ ಮೊದಲು ಪ್ಯಾಕ್ ಮಾಡಿ ಸೀಲ್ ಮಾಡಿರುವ ಪ್ಯಾಕೇಜಿಂಗ್ ಪ್ಲಾಸ್ಟಿಕ್‌ಗಳು ಸೇರಿರುವುದಿಲ್ಲ.

ವಿವರಣೆ 3 - ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿಯು ಪ್ಲಾಸ್ಟಿಕ್ ತ್ಯಾಜ್ಯ (ನಿರ್ವಹಣೆ ಮತ್ತು ನಿಭಾವಣೆ) ನಿಯಮಗಳು 2011ರ ನಿಯಮ(4)ರ ಪರತ್ತು (ಎ) ನಲ್ಲಿ ಪಟ್ಟಿಮಾಡಲಾಗಿರುವ ಕಾರ್ಯಗಳನ್ನು ಜಾರಿಗೊಳಿಸುವ ಅಧಿಕಾರವನ್ನು ಹೊಂದಿದ್ದು ಇನ್ನುಳಿದ ಸ್ಥಳೀಯ ಸಂಸ್ಥೆಗಳು ನಿಯಮ (4)ರ ಪರತ್ತು (ಬಿ)ನಲ್ಲಿ ಪಟ್ಟಿಮಾಡಲಾಗಿರುವ ಕಾರ್ಯಗಳನ್ನು ನಿರ್ವಹಿಸುವ ಅಧಿಕಾರವನ್ನು ಹೊಂದಿರುತ್ತವೆ.

ವಿವರಣೆ 4 - ಭಾರತ ಸರ್ಕಾರವು ಹೊರಡಿಸಿರುವ ಅಧಿಸೂಚನೆ ಸಂ:ಎಸ್.ಒ.394(ಇ), ದಿನಾಂಕ:16.04.1987ರಲ್ಲಿ ಹಾಗೂ ಕಾಲಕಾಲಕ್ಕೆ ಆಗುವ ತಿದ್ದುಪಡಿಗಳ ಅನುಸಾರ ಪಟ್ಟಿಮಾಡಲಾಗಿರುವ ಎಲ್ಲಾ ಅಧಿಕಾರಿಗಳು ಈ ಅಧಿಸೂಚನೆಯನ್ನು ಉಲ್ಲಂಘಿಸಿದವರ ವಿರುದ್ಧ ಸಂಬಂಧಪಟ್ಟ ನ್ಯಾಯಾಲಯದಲ್ಲಿ ಪರಿಸರ (ಸಂರಕ್ಷಣೆ) ಕಾಯಿದೆ, 1986ರ ಸೆಕ್ಷನ್ 19ರಡಿ ದೂರುಗಳನ್ನು ದಾಖಲಿಸುವ ಅಧಿಕಾರವನ್ನು ಹೊಂದಿರುತ್ತಾರೆ.

ಕರ್ನಾಟಕ ರಾಜ್ಯಪಾಲರ ಆದೇಶಾನುಸಾರ ಮತ್ತು ಅವರ ಹೆಸರಿನಲ್ಲಿ

ಮಹೇಂದ್ರ ಜೈನ್

ಸರ್ಕಾರದ ಅಪರ ಮುಖ್ಯ ಕಾರ್ಯದರ್ಶಿ

ಅರಣ್ಯ, ಪರಿಸರ ಮತ್ತು ಜೀವಸಂರಕ್ಷಣೆ ಇಲಾಖೆ.

FOREST, ECOLOGY AND ENVIRONMENT SECRETARIAT NOTIFICATION

No. FEE 17 EPC 2012, Bangalore, Dated: 11.03.2016

Whereas, plastic carry bags and other plastic items used in daily life cause short term and long term environmental damage and health hazard;

And whereas, Article 48-A of the Constitution of India, inter alia, envisages that the State shall endeavor to protect and improve the environment;

And whereas, it has come to the knowledge of the Government that, the use of plastic carry bags, banners, buntings, flex, plastic flags, plastic plates, plastic cups, plastic spoons, cling films and plastic sheets used for spreading on dining table and items that are made of thermocol are causing serious environmental hazards and affects health of human beings as well as animals;

And whereas, it is observed that the plastic wastes is also causing blockage of gutters, sewers and drains apart from resulting in pollution of water bodies in urban areas;

And whereas, with a view to prevent the recurrence of such problems, the State Government in exercise of the powers conferred under Section 5 of the Environment (Protection) Act, 1986, issues the following directions imposing ban on manufacture, supply, sale and use of plastic carry bags, plastic banners, plastic buntings, flex, plastic flags, plastic plates, plastic cups, plastic spoons, cling films and plastic sheets used for spreading on dining table including the above items made of thermocol and plastic which use plastic micro beads in the state. This notification comes into effect from the date of its publication in the Official Gazette.

DIRECTION

1. No person including shopkeeper, vendor, wholesaler, retailer, trader, hawker or salesmen shall use plastic carry bags, plastic banners, plastic buntings, flex, plastic flags, plastic plates, plastic cups, plastic spoons, cling films and plastic sheets used for spreading on dining table irrespective of thickness including the above items made of thermocol and plastic which use plastic micro beads. Further, no industry or person shall manufacture, supply, store, transport, sale and/or distribute plastic carry bags, plastic banners, plastic buntings, flex, plastic flags, plastic plates, plastic cups, plastic spoons, cling films and plastic sheets used for spreading on

dining table irrespective of their thickness including the above items made of thermocol and plastic which use plastic micro beads in the State.

Provided that, the plastic used for the following purposes and circumstances are exempted from this notification;

- a) The plastic carry bags manufactured exclusively for export purpose against any export orders in a plastic industry located in Special Economic Zone (SEZ) and Export Oriented Units (EOU).
 - b) The plastic bags which constitute or form an integral part of packaging in which goods are sealed prior to use at manufacturing/processing units.
 - c) The plastic bags and sheets used in Forestry and Horticulture nurseries against the orders from the Govt Departments or from the firms concerned.
 - d) The plastic used for packing of milk and milk products (dairy products).
2. That the following Officers shall enforce this direction in exercise of power conferred on them by law in their jurisdiction.
 - a) The Commissioner, Joint Commissioners, Revenue Officers, all Health Officers and all Engineers of BBMP.
 - b) All Deputy Commissioners of the districts.
 - c) All Commissioners of City Corporations, Chief Officers, Health Officers and all Engineers of Urban Local Bodies.
 - d) All Assistant Environmental Officers, Deputy Environmental Officers, Environmental Officers and Senior Environmental Officers of KSPCB.
 - e) All Assistant Commissioners of Revenue Sub Divisions.
 - f) Tahsildars of all Taluks.
 - g) All officers of Commercial Tax Department.
 - h) All officers of Department of Food and Civil supplies.
 - i) The Controller, Deputy Controller and Regional Officers of Legal Metrology Department.
 3. That the following officers shall take cognizance of offences and initiate legal action in case of noncompliance of this direction as per the powers conferred on them under section 19 of the Environment (Protection) Act, 1986 and to file complaint in the jurisdictional court of law on all violators.
 - a) Secretary to Government (Ecology & Environment), Forest, Environment and Ecology Department.
 - b) Chairman and Member Secretary, KSPCB.
 - c) Deputy Commissioners of the Districts.
 - d) Assistant Commissioners of Revenue Sub Divisions.
 - e) Regional Officers of KSPCB.

Explanation 1- "Plastic" means any of the items mentioned in this direction made out of poly propylene (PP), non-woven poly propylene, multi layered co extruder poly propylene, poly ethylene (PE), poly vinyl chloride (PVC), high and low density poly ethylene (HDPE & LDPE), poly styrene (PS) which is also called thermocol, poly amides (Nylon), poly terephthalate (PT), poly methyl methacrylate (PMM) and plastic micro beads.

Explanation 2- The word "carry bag" will have the same meaning that is provided in Rule 3 (b) of the Plastic Waste (Management and Handling) Rules, 2011. In this definition exemption is provided for plastic bag that constitute or form an integral part of packaging in which goods are sealed prior to use.

Explanation 3- Karnataka State Pollution Control Board shall be responsible for enforcement regarding the functions specified in clause (a) of Rule 4 of the Plastic Waste (Management and Handling) Rules, 2011 and Urban Local Bodies shall be responsible for enforcement regarding the functions specified in clause (b) of rule 4 of the said Rules;

Explanation 4- Officers as mentioned in Government of India's Notification No.S.O.394 (E) dated 16.04.1987 amended from time to time are authorized to file complaints against violation of directions included in this Notification under Section 19 of the Environment (Protection) Act, 1986.

By Order & in the name of the Governor of Karnataka,

Mahendra Jain

Additional Chief Secretary to Government,
Forest, Ecology and Environment Department

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Ministry of Environment, Forest and Climate Change

Document No. 2

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Compulsory ban on polythene bags

Posted On: 25 JUL 2024 1:34PM by PIB Delhi

The Ministry of Environment, Forest and Climate Change has notified the Plastic Waste Management Amendment Rules, 2021, on 12th August 2021, prohibiting identified single use plastic items, which have low utility and high littering potential, with effect from 1st July 2022. The manufacture, import, stocking, distribution, sale and use of plastic carry bags having thickness less than thickness of one hundred and twenty microns is also prohibited with effect from 31st December, 2022. Non-woven plastic carry bags of less than 60 gram per sqm (GSM) are also prohibited from 30th September 2021. Further, over and above the Plastic Waste Management Rules, 2016, as amended, States/UTs have issued notifications/orders to introduce regulations pertaining to complete or partial ban on plastic carry bags and/or identified single-use plastic items. The details are annexed.

The following steps have been taken to strengthen implementation of Plastic Waste Management Rules, 2016 and to implement ban on identified single use plastic items:

- (i) All thirty-six States/UTs have constituted the Special Task Force under the chairpersonship of the Chief Secretary / Administrator for elimination of identified single use plastic items and effective plastic waste management. A National Level Taskforce has also been constituted by the Ministry for taking coordinated efforts to eliminate identified single use plastic items and effective implementation of Plastic Waste Management Rules, 2016.
- (ii) Directions under Section 5 of the Environment (Protection) Act, 1986 have already been issued to plastic raw material manufacturers for not supplying raw material for manufacture of banned single use plastic items and plastic carry bags having thickness less than thickness of one hundred and twenty microns.
- (iii) For effective monitoring of ban on identified single use plastic items and plastic waste management the following online platforms are in operation (a) National Dashboard on for monitoring of comprehensive action plan implementation, (b) CPCB Monitoring Module for Compliance on Elimination of Single Use Plastic, and (c) CPCB Grievance Redressal App.
- (iv) Pan India enforcement campaigns have been undertaken for implementation of ban on identified single use plastic items since July 2022 by CPCB, SPCBs/PCCs and local authorities. As per available information, during enforcement campaigns, a total of 853832 inspections have been carried out, of which violations were detected in 344689 cases, approximately fine of Rs. 19,05,13,471/- was imposed and 19,49,535 kg. of plastic was seized.
- (v) States and Union Territories have been asked to undertake regular enforcement drives to implement ban on identified single use plastic items and on plastic carry bags having thickness less than one hundred twenty microns covering fruit and vegetable markets, wholesale markets, local

markets, flower vendors, units manufacturing plastic carry bags etc.

(vi) The Departments of Science and Technology and Biotechnology support research projects for alternatives to banned single-use plastic items, as per scheme guidelines. The Ministry of Micro, Small and Medium Enterprises has schemes to provide support to MSME units, which include support to such units which were earlier involved in manufacturing of banned single use plastic items for switching over to alternatives / other products.

Annexure

Notification for banning manufacture, use, sale import and handling of Plastic carry bags/items

(Based on the data available in Annual reports submitted by SPCBs/PCCs)

S. No	Name of State/UT	Complete or Partial Ban	Executive order Date and No.	Remarks
1	Andaman & Nicobar Islands	Complete ban	Date: 02.08.2010 Notification No.: 202	Complete ban manufacture, st import, distribut transportation, recycle, sell & us plastic carrybags.
2	Andhra Pradesh		Not available	Certain Url Local Bodies l Tadipatri, Vijayawada, Tirupati & Bob have put Ban Plastic carry b irrespective of tl thickness. All lc bodies have tal stand on ban their own.
3	Arunachal Pradesh	Partial ban	Date: 16.07.2019 Notification No.: FOR.129/E(A)/2019/1271 3-60	Complete ban manufacture, st stock, sale of pla <50 microns.

4	Assam		Notification not available	
5	Bihar	Complete ban	Date: 24.10.2018 Notifications No. 943 (urban) Dated 11.12.2018 Notification 1043	Complete ban manufacture, storage, import, distribution, transportation, recycle, sell & use plastic carry bags (irrespective of thickness)
6	Chandigarh	Complete ban	Notification No. ED/2019/1648 Dated 27.09.2019	Complete ban manufacture, storage, import, distribution, use transportation, disposal of plastic items
7	Chhattisgarh	Complete ban	Notification F 5-7/18/2011	Complete ban manufacture, storage
			dated 24.12.2014 (Gazette) Date: 27-09-2017 Notification No.: क्रमांक एफ 05- 88/2014/32	import, transportation, recycle, sell & use polythene/plastic carrybags. Further for ban short life PVC chlorinated plastic
8	Daman Diu & Dadra Nagar Haveli	Complete ban	Notification No. PCC/DMN/PLASTIC Bags/12-13/473 Dated 24.01.2014	Forbidding the sale/ storage of kinds of plastic bags

9	Delhi		Information not available	No executive order additional to P' Rules have been issued
10	Goa	Complete ban	Amendment bill The Goa non-biodegradable garbage Dated :08.08.2019	Government imposed ban on Manufacture, storage, import, transportation, recycle, sale & use of plastic (carrybags, cups, forks, plates, spoons) And other non-biodegradable items
11	Gujarat		Notification No: VI,1(14/Env-10- 2008-2100-E Dated 28th June, 2011	
12	Haryana	Complete ban	Date: 20 Aug, 2013	Complete ban on manufacture, storage, import, transportation, recycle, sell & use of plastic carrybags,
13	Himachal Pradesh	Complete Ban		Complete ban on use of Carryall (irrespective of size) of polythene, non-biodegradable material, disposable plastic cups, plates and glasses

14	Jammu & Kashmir	Partial ban	Notification: SRO-45 of 2017 dated :03.02.2017	Partial ban Polyethene c bags of thick below 50 microns
15	Jharkhand	Complete Ban	Notification no 3/Praya Pradu-52/2007- 3900 Dated 15.09.2017	Complete ban manufacture, imp storage, trans sell and usage of plastic carrybags the whole State
16	Karnataka	Complete ban	Date: 11-03-2016 Notification No.: FEE 17EPC 2012, Bengalru	State governr banned the pl banners, bunti carrybags (plasti compostable), c cling films, i flags, plates, spo & sheets made plastic or Therm and microbeads usag the entire state
17	Kerala	Complete ban	Notification No.: G.O. (Ms)No.6/2019Env dated 27-11-2019 G.O.(M/s) No. 2/2020/ENVT dated 27-01-2020 GOno. GO(Ms) No. 4/2020 Envt dated 16-02-2020	Complete ban Single use plastic plastic carryl (plastic compostable)

18	Lakshadweep	Complete ban	Date: 25.01.2019 Notification F.No.66/33/2019 No.:	Complete ban Single use plastic includes: Plastic carrybags all thickness, plastic coated carry bags, plastic flags, plastic sheets/films used for wrapping, plastic sheets used as disposable table covers, thermocol cups, plates, plastic containers, paper cups, plates, plastic teacups, plastic tumblers, plastic teacups, plastic pouches/packets, plastic water bottles, straws,
19	Madhya Pradesh	Complete ban	Notification : F5-2-2015-18-5 Dated :24.05.2017	Production, Storage, Transportation, & use of plastic carrybags.

20	Maharashtra	Complete Ban	No Plastic-2018/C.R.24/TC- 4 Notification, dated 23.3.2018 and amendment dated 11.4.2018, 30.6.2018 & 14.06.2019	complete ban on certain plastic products like plastic bags with or without handles irrespective of size and thickness, single use disposable items like cups, plates, straws, spoons Nonwoven Polypropylene bags through Maharashtra Plastic and Thermocol Products (Manufacture, Usage, Storage, Transport, Handling & Storage)
21	Manipur	Complete ban	Date: 12-09-2017 Notification No.: 56/38/99- for&Env	Complete ban on use, storage & sale of plastic carrybags
22	Meghalaya	Partial ban	Date: 16-02-2017 Notification No. MPCB/TB-144(B)/2016-2017/79	Use and sale of plastic bags less than 50 microns has been prohibited and public notice has been issued
23	Mizoram	Partial ban	With effect from :01.08.2019 by Aizawl municipal corporation	Complete ban on plastic carry bags below 50 microns

24	Nagaland	Partial ban	Date: 29th Nov, 2018 Notification No.: UDD/7-GEN/07-PWM/2018	Complete ban on single use plastic less than 50 microns,
25	Odisha	Complete ban	Notification Order No. 18441, Dt. 30.09.2019	Polythene carry bags of thickness of 50 microns and above in shape and size have been banned in Municipal limits of the State. Govt. of Odisha has further in the order State has prohibited polythene sheets less than 50 microns thickness for storage, transporting, dispensing, packaging of articles, commodities or food items)
26	Puducherry	Complete ban	Not Available	total ban on single use plastics in effect from 02.08.2019.
27	Punjab	Complete ban	Notification no 5/18/2016-41g4/692717/1 dated 18.02.2016 S.O.438/P.A. 9/1994/S30/2016 dated 29.03.2016	Complete ban on Manufacture, storage, distribute, recycling sale & use of plastic carrybags.

28	Rajasthan	Complete ban	Notification dated : 21.07.2010	Complete ban use, store & sale of plastic carrybags
29	Sikkim	Complete ban	Notification No.: GOS/UD&HD97-98/6(85) Date: 04-06-1998	Complete ban sale & use, store of plastic carry bags
30	Tamil Nadu	Complete Ban	Date: 25.06.2018 Notification No.: G.O. (Ms). No.84 dated 25.06.2018	Complete ban manufacture, use, store Transportation distribution "Single-plastics" i.e. plastic carrybags, floor sheets using for wrapping, straws cups, tumblers, water packets & pouches
31	Telangana	Not Banned		Not Banned
32	Tripura	Complete ban	Notification no:F.B(30)/DSTE/ENV/Pt-II//1679-97 dated 10.03.2015	Complete ban Sell, use, store Transportation import of plastic carrybags (including polypropylene, woven fabric type plastic tube to pipe or cover any tube including magazine & invitation/greeting cards.

33	Uttar Pradesh	Complete ban	Date: 15-07-2018 Notification No. 1056/9-7-18-29(Lucknow)/18	Manufacture, use, Storage, Transportation import of plastic carrybags thickness 50 mic and cups, bottle container, tumblers glasses & plates etc made of plastic or thermocol
34	Uttarakhand	Complete Ban	Date: 25.01.2017 Notification No. 88/x-3-17-13(11)/2001	Manufacture, use, Storage, Transportation import of plastic carrybags, cups, bowl, container, tumblers, glasses, plates etc made of plastic or thermocol
35	West Bengal		Not available	Restricted use & of plastic carry bags in ecologically fragile areas and certain heritage tourist spots

This information was given by the Minister of State for Environment, Forest and Climate Change, Shri Kirti Vardhan Singh in a written reply in the Rajya Sabha today.

MJPS/GS

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